

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-14-2020**

Mr. Jose Remedios Rodrigues

...Petitioner.*Versus*Presiding Officer, Maintenance
Tribunal and Deputy Collector,
Tiswadi, Panaji, Goa & Ors.**.... Respondents.**

Shri A. Naik, Advocate for the Petitioner.

Shri Nigel Da Costa Frias, Advocate for the Respondent No.2.

Shri Nikhil Vaze, Advocate for the Respondent No.3.

Coram : NUTAN D. SARDESSAI, J.**Date : 07th August, 2020**

P.C.:

Both these learned Advocates submit that there is an error in the order dated 27.07.2020 where the record is made at para 4 of the order that the petitioner is trying to "approve the construction carried out by him in the disputed property" which should read as "uproot the plantation of the respondent No.2 in the disputed property".

2. Shri A. Naik, has no objection to the correction in the said order which shall read appropriately and the

corrected order shall be uploaded immediately. Shri Naik however has objection to the said submission that the petitioner is trying to uproot the plantation taking advantage of the interim relief in his favour.

3. In the meantime, Shri Naik submits the name of Shri Ryan Menezes to mediate between the parties. Shri Nigel Da Costa Frias and Shri N. Vaze, learned Advocates seek time to take appropriate instructions in the matter.

4. Stands over on 17.08.2020.

5. Both the parties to maintain status quo in the meantime.

Nutan D. Sardesai, J.

msr.